

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2980  
ANSWERED ON:10.02.2014  
SPICE PARKS  
Owaisi Shri Asaduddin

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the number of spice parks set up by the Government in different States, State-wise;
- (b) whether the Government proposes to set up more such parks in the States to empower the farmers producing spices by having better price realization and if so, the details thereof;
- (c) whether the Government and States are sharing the expenditure in setting up these parks;
- (d) if so, the details thereof and total amount spent by Government on these parks and fund earmarked for 12th Five Year Plan period; and
- (e) the number of proposals pending with Government for setting up such parks and present status thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. SUDARSANA NATCHIAPPAN)

(a) & (b) Government has approved the setting up following parks in various parts of the country as detailed below :-

Sl. No.	Locations	Major items of spices	Remarks / Present status
1	Chhindwara, MP	Garlic & Chilli	Completed
2	Puttady, Kerala	Cardamom, Pepper	Completed
3	Jodhpur, Rajasthan	Cumin & Coriander	Completed
4	Guna, MP	Coriander & Seed Spices	Completed
5	Sivaganaga, TN	Turmeric & Chilli	Completed
6	Guntur, AP	Chilli	Completed
7	Kota, Rajasthan	Coriander & Cumin	Nearing Completion
8	Rae Bareli, UP	Mint	Works commenced
9	Hamirpur, HP	Ginger	Waiting for transfer of land from State Government
10	Sitarganj Chilli	Ginger, turmeric & Chilli	To be funded by State Government. Final Detailed Project Report will be submitted to the State Government shortly by the Spices Board.
11	Mehasana Fenugreek	Cumin, fennel & Fenugreek	Some farmers filed a writ petition in the Hon'ble High Court of Gujarat against land allotment and the same has been dismissed. Now, farmers approached the Hon'ble Supreme Court against the decision of the High Court. The matter is now pending with the Hon'ble Supreme Court.

(c) & (d) The details of sharing of expenditure and total amount spent on each spices park till date is as given below:-

Sl No	Location	Source of Fund	Estimated Project Cost	Estimated Expenditure as on date
		(Rs Crore)	(Rs Crore)	(Rs Crore)
1	Chhindwara, M.P	Central Government	19.50	20.50

2	Puttady, Spices Kerala Board	27.00	24.50	
3	Jodhpur, Spices Rajasthan Board	28.00	25.00	
4	Guna, M. P Central Government (for phase-I & II) Rs.26.50 for Ist phase	45.00	27.00	
5	Sivaganga, T.N Spices Board	20.00	19.50	
6	Guntur, A.P Spices Board (With Assistance from StateGovt. & Central Government)	23.00	18.00	
7	Kota, Rajasthan Central Government	15.00	10.00	
8	Rae Bareli, U.P Central Government	19.00	3.00	
9	Hamirpur, H.P Central Government Rs.6.00Cr)	17.00	(for P-I Nil	
10	Sitarganj, State Government Uttarakhand	Not known	The project is to be funded by State Government. Foundation Stone has been laid down.	
11.	Mehasana Spices Board	Estimated cost	Some farmers filed around Rs. 3.36 a writ petition in Crores the Hon'ble High Court of Gujarat against land allotment and the same has been dismissed. Now, farmers approached the Hon'ble Supreme Court against the decision of the High Court. The matter is now pending with the Hon'ble Supreme Court	

# It is proposed that State Governments should support proposal for Spice Parks through grant of land, funding etc. The XII Plan proposals are for common infrastructure building and dovetailing from other schemes.

e) A few requests have been received from different quarters but none has been considered as feasible proposal.